

**Bail Application No. 593/20  
NCB vs. Rajinder Kumar**

23.04.2020

**During Covid-19 Lockdown period.**

Present: Sh. P.C. Aggarwal, Ld. SPP for the NCB.  
Sh. Gaurav Chandio, Ld. Counsel for applicant/accused through  
VC.

By virtue of the instant application, the regular bail has been sought on the merits of the case citing technical defects in the investigation and/or interim bail has been sought by the applicant for taking care of his wife and family.

Strongly opposed by Id. SPP on the ground that as per Section 37 of NDPS Act, in order to release the applicant on regular bail, this court has to opine that there are reasonable ground to believe that the applicant is not guilty of such offence and that he is not likely to commit such offence while on bail, which this court cannot opine for want of the trial court record.

He further submits that even for grant of interim bail neither urgency has been shown by the applicant nor the instant case falls under the category of cases for which guidelines has been laid down by Hon'ble High Court in view of the pandemic crisis of Covid-19.


Submissions heard. Record perused. Considered.

In view of the categorical bar of Section 37 NDPS Act, no case for releasing the applicant/accused on regular bail is made out. Further, as far as the interim bail is concerned neither any justifiable urgent ground has been shown nor the case falls under the category of cases for which guidelines has been laiddown by Hon'ble Delhi High Court in view of the Covid-19 crisis.



2.

Hence, no ground for interim bail is made out. Thus applicant stands dismissed.

  
**(AJAY GARG)**  
**Roster Judge**  
**Additional District Judge,**  
**Patiala House Court, New Delhi.**  
**23.04.2020**

**Bail Application No. 645/2020**  
**P.S. NCB**  
**u/s 21/29 NDPS Act**  
**State vs Sharon Phocum**

23.04.2020

During Covid-19 lockdown period.

Present: Sh. B.S. Arora, Ld. SPP for the State.  
Sh. Gaurav Chandiok, Ld. Counsel for the applicant through VC.

By virtue of the instant application, the regular bail has been sought on the merits of the case citing technical defects in the investigation and/or interim bail has been sought by the applicant on the ground for taking care of the ailing minor child of the applicant/accused.

Per contra, Ld. SPP submits that no medical document regarding illness of minor child has been placed on record by the applicant and only one document pertaining to year 2018 regarding illness of the minor child of the applicant was placed on record. He further submits that matter is at the fag end of trial and thus, there is no ground for grant of interim to the applicant/accused. He further submits that as per Section 37 of NDPS Act, in order to release the applicant on regular bail, this court has to opine that there are reasonable ground to believe that the applicant is not guilty of such offence and that he is not likely to commit such offence while on bail, which this court cannot opine for want of the trial court record. He also submits that even for grant of interim bail neither urgency has been shown by the applicant nor the instant case falls under the category of cases for which guidelines has been laid down by Hon'ble High Court in view of the pandemic crisis of Covid-19.

Submissions heard. Record perused. Considered.



2.

In view of the categorical bar of Section 37 NDPS Act, no case for releasing the applicant/accused on regular bail is made out. Further, as far as the interim bail is concerned neither any justifiable urgent ground has been shown as no supporting document regarding the health of the minor child has been placed on record nor the case falls under the category of cases for which guidelines has been laiddown by Hon'ble Delhi High Court in view of the Covid-19 crisis.

Hence, no ground for interim bail is madeout. Thus applicant stands dismissed.

**(AJAY GARG)**  
**Roster Judge**  
**Additional District Judge,**  
**Patiala House Court, New Delhi.**  
**23.04.2020**

**Bail Application No. 623/2020**  
**P.S. NCB**  
**u/s 21/29 NDPS Act**  
**State vs Nasulla**

23.04.2020

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB.  
Sh. Gaurav Chandiook, Ld. Counsel for applicant through VC.

By virtue of the instant application, the regular bail has been sought on the merits of the case citing technical defects in the investigation and/or interim bail has been sought by the applicant due to Covid-19 crisis.

Strongly opposed by Id. SPP on the ground that as per Section 37 of NDPS Act, in order to release the applicant on regular bail, this court has to opine that there are reasonable ground to believe that the applicant is not guilty of such offence and that he is not likely to commit such offence while on bail, which this court cannot opine for want of the trial court record.

He further submits that even for grant of interim bail neither urgency has been shown by the applicant nor the instant case falls under the category of cases for which guidelines has been laid down by Hon'ble High Court in view of the pandemic crisis of Covid-19.


Submissions heard. Record perused. Considered.

In view of the categorical bar of Section 37 NDPS Act, no case for releasing the applicant/accused on regular bail is made out. Further, as far as the interim bail is concerned neither any justifiable urgent ground has been shown nor the case falls under the category of cases for which guidelines has been laiddown by Hon'ble Delhi High Court in view of the Covid-19 crisis.



2.

Hence, no ground for interim bail is made out. Thus applicant stands dismissed.

  
**(AJAY GARG)**  
**Roster Judge**  
**Additional District Judge,**  
**Patiala House Court, New Delhi.**  
**23.04.2020**

**Bail Application No. 616/2020**  
**NCB vs. Joseph Keozuru Nawawunge**  
**u/s 21/29 NDPS Act**

23.04.2020

Present: Sh. P.C. Aggarwal, Ld. SPP for the State.  
Sh. Gaurav Chandiok, Id. Counsel for applicant through VC.

By virtue of the instant application, the regular bail has been sought on the merits of the case citing technical defects in the investigation and/or interim bail has been sought by the applicant for taking care of his wife and minor child.

Strongly opposed by Id. SPP on the ground that as per Section 37 of NDPS Act, in order to release the applicant on regular bail, this court has to opine that there are reasonable ground to believe that the applicant is not guilty of such offence and that he is not likely to commit such offence while on bail, which this court cannot opine for want of the trial court record.

He further submits that even for grant of interim bail neither urgency has been shown by the applicant nor the instant case falls under the category of cases for which guidelines has been laid down by Hon'ble High Court in view of the pandemic crisis of Covid-19.

Submissions heard. Record perused. Considered.

In view of the categorical bar of Section 37 NDPS Act, no case for releasing the applicant/accused on regular bail is made out. Further, as far as the interim bail is concerned neither any justifiable urgent ground has been shown nor the case falls under the category of cases for which guidelines has been laiddown by Hon'ble Delhi High Court in view of the Covid-19 crisis.



2.

Hence, no ground for interim bail is made out. Thus applicant stands dismissed.

**(AJAY GARG)**  
**Roster Judge**  
**Additional District Judge,**  
**Patiala House Court, New Delhi.**  
**23.04.2020**



**Bail Application No. 652/20**  
**FIR No. 63/2015**  
**P.S Special Cell**  
**U/s 21/29 NDPS Act**  
**State vs Mohd. Akhtar**

23.04.2020

During Covid-19 Lock down period.

Present: Ld. APP for the State.

Sh. Vivek Aggarwal, Id. LAC for applicant.

At request of Id. LAC for applicant/accused, let medical report regarding asthma problem of applicant/accused be called through Jail Suptd. for 29.04.2020.

**(AJAY GARG)**  
**Roster Judge**  
**Additional District Judge,**  
**Patiala House Court, New Delhi.**  
**23.04.2020**

**Bail Application No. 448/20**  
**CC No. 8724/19**  
**P.S Chanakya Puri**  
**U/s 138 N.I. Act**  
**Rahul Jain vs Yes Bank Ltd.**

23.04.2020

During Covid-19 lock down period.

Present: Ld. APP for the State.

None for the applicant.

An unsigned printout on behalf of counsel for applicant is on record as per which longer adjournment is sought.

In view of the same, list the matter on 05.05.2020.

**(AJAY GARG)**  
**Roster Judge**  
**Additional District Judge,**  
**Patiala House Court, New Delhi.**  
**23.04.2020**